

05.12.2020
BA 2319/20

CORAM : H.H. ADDL. SESSIONS JUDGE SHRI. D.E.KOTHALIKAR
(C.R. NO. 25) (INCHARGE COURT)
MATTER PERTAINS TO C.R.NO.21.

Adv. for the applicant is present.

APP Mr.Siroya for state present.

Officer present from concerned P.stn.

Additional Reply filed by the prosecution. O-R&R.

Heard the arguments advanced by both the sides.

FR.S.R. the following order is passed -

ORDER

1. Bail Application No. 2319 of 2020 is allowed.
2. The applicant be released on executing PB and SB of Rs.50,000/- (Rupees Fifty Thousand only) with one or two sureties.
3. He shall attend DCB CID, Crime Branch, Kandivali, on every Monday and Friday between 9.00 a.m. to 11.00 a.m. till the trial is concluded.
4. The applicant shall attend the police station or the place for holding the Identification parade by the Executive Magistrate as per the directions given by the Investigation Officer or the Executive Magistrate.
5. Needless to say that if the applicant fails to join the Test Identification Parade or fails to co-operate the Investigating Agency, that can be the sole ground for cancellation of bail.
6. The applicant shall submit a list of atleast 3 blood relatives with their detail residential addresses and also the addresses of their place of work, if any and documentary proof of showing the correctness of the details produced by him.
7. The applicant and the surety shall inform the police authorities as well as the Trial Court, the change of their residential address while the accused is on bail.
8. The applicant shall submit copies of atleast two documents amongst the Passport, PAN Card, Adhar Card, Ration Card, Electricity bill, Voter Identity Card issued by the Election Commission of India or the documents in respect of immovable properties owned by him.
9. After submission of these two documents the investigation officer Station shall conduct physical verification of the residential address so as to confirm the address appearing on these documents.
10. The applicant shall not leave India without the prior permission of the Ld.Magistrate before whom the matter is pending.
11. The applicant shall not misuse the liberty.

Exh. 3

Application for provisional cash bail. O-Read. Allowed for four weeks.
Inform the Learned Metropolitan Magistrate.

sd/-
Judge